

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH C: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos.173 & 174/Del/2019
Assessment Years : 2013-14 & 2014-15**

**ACIT,
Circle-9(1),
Room No.403, C.R. Building,
I.P. Estate,
New Delhi-110002**

(Appellant)

**Vs. M/s Fitness First India Pvt. Ltd.
The Dome, 5th Floor,
Select City Walk Mall,
Saket, New Delhi-110017
PAN-AABCF0249C**

(Respondent)

Date of hearing : **25.02.2021**

Date of pronouncement : **25.02.2021**

ORDER

PER R.K. PANDA, AM :

These appeals by the Revenue for the assessment years 2013-14 and 2014-15 are directed against the orders of learned CIT(A)-44, New Delhi, dated 31.10.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 04.02.2021, received through email, has requested for withdrawal of the appeals filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the Revenue are dismissed.

Above decision was announced on conclusion of Virtual Hearing on 25th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi